ITEM NO.49 COURT NO.15 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 775/2022

FEDERATION OF RETAIL TRADERS WELFARE
ASSOCIATION & ANR. Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)

(FOR ADMISSION
IA No. 4904/2023 - APPROPRIATE ORDERS/DIRECTIONS)

WITH
SLP(C) No. 10629/2022 (IX)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 150364/2022
IA No. 150364/2022 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 25-09-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Mohini Priya, AOR
Mr. Rajan Raj, Adv.
Ms. Gayatri Virmani, Adv.
Ms. Eka Kumari Singh, Adv.
Ms. Aishwarya Sinha, Adv.

For Respondent(s) Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Yamini Singh, Adv.
Mr. Anoop Raj, Adv.

Mr. Sudarsh Menon, AOR
Mr. Rajesh Rathod, Adv.
Mr. Samarendra Beura, Adv.
Ms. Usha Rani Pradhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Signature Not Verified
Digitally signed by
Neetu Sachdeva
Date: 2023.09.26
14:07:03 IST
Reason:

Without prejudice to the contentions raised in the writ petition, learned counsel for the petitioners sought two months

contd..

time to comply with the mandate of the Rules impugned in the writ petition. Her submission is placed on the record.

Hence, adjourned to 1st week of December, 2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)